

**THE MINISTER OF STATE IN
THE MINISTRY OF DEFENCE
(SHRI SHIVRAJ V. PATIL) :**

(a) and (b). No pension is sanctioned to any one for being a personnel of the former Indian National Army of pre-Independence period. However, Ministry of Home Affairs consider claims of eligible persons who satisfy the prescribed criteria for grant of pension under the "Swatantrata Sainik Samman Pension Scheme". Under this scheme freedom fighters including ex-INA and ex-Indian Independence League personnel who suffered imprisonment/detention in British Jails/Camps for more than 6 months are sanctioned "Swatantrata Sainik Samman Pension". So far 33,280 applications for grant of pension under this Scheme have been received from those who claim to have participated in the INA, the Indian Independence League and suffered detention/imprisonment in British Jails/Camps. Of these, 17,081 have been sanctioned Swatantrata Sainik Pension while the claims of 9,125 have been rejected. Remaining 7,074 cases are under different stages of scrutiny.

(c) and (d). Do not arise.

**Policy for take over of Sick
Industrial Units**

2563. SHRI B.V. DESAI : Will the Minister of INDUSTRY be pleased to state:

(a) whether the Central propose to formulate a long term policy on take over of sick industrial units;

(b) whether Government had appointed a committee to go into the question of the problem of sickness of industries and suggest the approach of the Government in respect of taking over the industries;

(c) if so, whether they have also submitted their report to Government;

(d) if so, the main details of the same; and

(e) the steps being taken to implement them ?

**THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY
(SHRI CHARANJIT CHANANA) :**

(a) The policy on sick industries was announced on the 15th May, 1978 in both the Houses of Parliament by the then Minister of Industry. The policy is presently being reviewed by the Government.

(b) No, Sir.

(c) to (e) Do not arise.

**Sanction to Karnataka Electronics Development Corporation's
Collaboration with U.K. Firm**

2564. SHRI B.V. DESAI : Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Centre has cleared technical collaboration between Karnataka Electronics Development Corporation and the UK firm for the manufacture of high value resistors;

(b) if so, the main points of the agreement reached between the Karnataka Electronic Development Corporation;

(c) the main production of the Corporation;

(d) what amount of help and assistance will be provided by the UK firm; and

(e) when the production is likely to be started ?

**THE MINISTER OF STATE IN
THE DEPARTMENTS OF
SCIENCE AND TECHNOLOGY,
ELECTRONICS AND ENVIRONMENT (SHRI C.P.N. SINGH) :**